

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 294 of 2013 &  
IA No.391 of 2013**

**Dated : 5<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Indian Hotels & Restaurant Asson. & Anr. .... Appellant(s)  
Versus  
Maharashtra State Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Shikha Ohri  
Mr. R uth Elwin  
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Hasan Murtaza  
Mr. Aditya Panda for R-2**

**ORDER**

The learned counsel for the contesting Respondent seeks some time to file the reply in I.A. No. 391 of 2013. Accordingly, he is directed to file the same on or before 12.12.2013 after serving copy on the other side.

The learned counsel for the Commission is directed to file the reply, if any, after serving copy on the other side.

Post the matter for hearing I.A. No. 391 of 2013 on **16.12.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**